

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 6
(IB)-1446(PB)/2018

IN THE MATTER OF:

Dena Bank Applicant/petitioner
v.
M/s. Rathi Super Steels Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: -
For the Respondent(s): Mr. A.T Patra & Mr. Gautam Khaitan, Advs. For R-1

ORDER

CA-06(PB)/2019

Ld. Counsel for the applicant states that the application be listed for hearing on the date already fixed in the main case.

List on 15.01.2019.

-Sd/-

(M.M.KUMAR)
PRESIDENT

-Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)